

HIGH COURT OF JUDICATURE AT ALLAHABAD.

PROTOCOL SECTION

OFFICE MEMORANDUM

No. 1392 / Registrar (P)

Dated: April 11, 2021

The instant matter pertains to functioning of High Court of Judicature at Allahabad w.e.f. 12.04.2021.

A copy of Supplementary Modalities and Arrangement dated 07.04.2021 (in addition to Modalities & Arrangement dated 02.04.2021), duly approved by Hon'ble The Chief Justice, is being sent for information / necessary action accordingly.

Encl.: As stated above



**(Ashish Kumar Srivastava)
Registrar (Protocol)**

- **Copy of Supplementary Modalities and Arrangement dated 07.04.2021 to the following Officers for information and necessary action -**

1. The Chief Private Secretary to Hon'ble The Chief Justice
2. The Registrar (Civil)
3. The Registrar (Accounts)
4. The Registrar (J) (Listing)
5. The Registrar (J) (S & A / Seniority)
6. The Registrar (J) (CPC)
7. The Registrar (J) (Computers) with the request that the Supplementary Modalities & Arrangement dated 07.04.2021 be please uploaded on the official website of the High Court of Judicature at Allahabad and be also mailed to all the Hon'ble Judges at Allahabad and Lucknow Bench.
8. The Registrar (J) (Criminal)
9. The Private Secretary to the Registrar General
10. The Deputy Registrar (Nazarat) / Court Officer



Registrar (P)

High Court of Judicature at Allahabad

Functioning of High Court during COVID-19

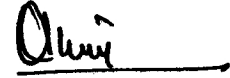
SUPPLEMENTARY MODALITIES & ARRANGEMENT

[07th April, 2021]

The Committee for the Purpose of Taking Preventive and Remedial Measures and for Combating the Impending Threat of Covid-19, vide Resolution / Minutes dated 07.04.2021 has resolved as following -

1. That w.e.f. 12.04.2021, the High Court at its Judicial Side will function by way of hearing through virtual mode only.
2. That initially 25 Courts will be made functional for hearing through virtual mode. However, the number of Courts for virtual hearing may increase or decrease as per existing work-load (number of cases) and requirement.
3. That the Case Files, in physical form, if required, will be placed before the Court even during virtual hearing of the said case.
4. That due to starting of virtual hearing, the Advocates, Litigants-In-Person and Clerks to the Advocates will not be permitted to enter in the High Court.
5. That filing of Cases / Petitions / Applications / Documents will be done both through E-mode and physical form.
6. That Front Office / Counters will be established outside the premises of the High Court enabling the Advocates to file their Cases / Petitions / Applications / Documents in physical form. The Staff will be deputed in such Front Offices / Counters on rotational basis.
7. That the filing time will be up to 04:00 pm for clearing the pendency and to ensure that cases in adequate numbers are sent to all the Courts.
8. That a Help-Line will be made operational by the High Court for assisting the Advocates in each and every matter regarding filing, listing and other information related to their Case. Such Help-Line will function 24 X 7. The Registrar (J) (Computer) will take necessary step for making such Help-Line functional by 12.04.2021.
9. That the Bharat Sanchar Nigam Limited will ensure that the speed related issue of internet is resolved immediately so that no obstruction is caused in virtual hearing of 25 Courts due to slow band-width and connectivity problems.

10. That Sanitization Schedule will be strictly followed for sanitization of the High Court Premises.
11. That the arrangement as mentioned above will be effective from 12.04.2021 till further orders.
12. That the Committee has recommended amendment in the Modalities & Arrangement dated 02.04.2021 to the extent aforesaid.



(Ashish Kumar Srivastava)
Registrar (Protocol)
11.04.2021